

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY FIFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF SRI JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 233 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 17-02-2026 In W.P.No 24347 of 2025 on the file of the High Court.

Between:

1. Smt. Lalitha Srikrish, W/o. Late Srikrish Srinivasan, Aged about 60 years, Occ Business, R/o.12710, Bloomfield, Ave Apt 153 Norwalk, CA 80650. U.S.A.
2. Mr. Shankar Srinivasan, S/o. Late T.R.Srinivasan, Aged about 60 years, Occ Business, R/o. 14611, HORSESHOE Dr, SARATOGA, California - 95070. U.S.A.
3. Ms. Swetha Srikrish, D/o. Late Srikrish Srinivasan, Aged about 37 years, Occ Housewife, R/o. 35117, 11th Street, Union City, California-94587, U.S.A.
4. Mr. Sushant Srikrish, S/o. Late. Srikrish Srinivasan, Aged about 31 years, Occ Service, R/o. 35117, 11th Street, Union City, California-94587, U.S.A.
5. M/s. Lalitha SriKrish Enterprises, R/o. 3-6-101/C, Chiranjivee Apartments, West Marredpally, Secunderabad-500020. Rep. by Smt. Lalitha Srikrish, W/o. Late Srikrish Srinivasan, Aged about 54 years, Occ Business, R/o. Plot No.37, 'B' Block, Phase III, Bhaskar Rao Nagar, Sainikpuri, Secunderabad-500094.
6. Dr. Padmashree Dream Projects Registered office, at 37-126/1/1 Sri Colony, Neredmet X Road, Hyderabad-500056. Rep. by its Chairman and Managing Director Dr. Pitla Sreen Raj, S/o. P. Krishna, Aged about 52 years, Occ Doctor/Business, R/o. H.No.35-26/1/B, Brindhavan Colony, Sainikpuri, Malkajgiri, Medchal-Malkajgiri District-500094.

Appellants No's- 1-5 represented by their GPA Appellant No.-6

...APPELLANT/RESPONDENTS 10-15

AND

1. Ramesh Gaikwad, S/o. Late. Hanmanth Rao, Aged about 54 years, Occ-Business, R/o. D. No. 5-9-500/44, Sri Krish Enclave, Yapral, Secunderabad-500087

...RESPONDENTS/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Dept. of Municipal Administration and Urban Development Department, Secretariat Buildings, Hyderabad

3. The State of Telangana, Rep by its Principal Secretary, Department of Revenue Secretariat Buildings, Hyderabad
4. The Commissioner & Inspector General Registration and Stamps, Registration Bhavan, Nizam Shahi Road, Osmangunj, M.J.Market, Hyderabad, Telangana State - 500001.
5. The District Collector, Medchal-Malkajgiri, Integrated District Office Complexes, Anthaipally Village, Shamirpet Mandal, Telangana State-500078
6. The Commissioner, Greater Hyderabad Municipal Corporation, GHMC, CC Complex, Lower Tank Bund, Adarsh Nagar, Hyderabad-500063.
7. The Zonal Commissioner, Secunderabad Zone, GHMC, Secunderabad.
8. The Deputy Commissioner, Malkajgiri, Circle-28, GHMC, Malkajgiri, Secunderabad.
9. The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Skrarna Jayanti Complex, Ameerpet, Hyderabad. Telangana State-500032.
10. The Sub-Registrar SRO, Malkajgiri, Vajpayee Nagar, Neredmet, Secunderabad, Telangana State-500056.

...RESPONDENTS/RESPONDENTS NO.1-9

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the orders passed by his Lordship Justice N.V. Shravan Kumar on 17.02.2026 in W.P. No. 24347 of 2025.

**Counsel for the Appellant: SRI VEDULA SRINIVAS FOR
SRI SHREYA PAROPKARI**

Counsel for the Respondent No.1: SRI CH JANARDHAN REDDY

**Counsel for the Respondent No.2: SRI G.BHASKAR, GP FOR MCPL ADMN &
URBAN DEV**

**Counsel for the Respondent Nos.3 to 5 & 10: SRI MURALIDHAR REDDY
KATRAM, GP FOR REVENUE**

**Counsel for the Respondent Nos.6 to 8: SRI G.MADHUSUDHAN REDDY,
SC FOR GHMC**

**Counsel for the Respondent No.9: SRI V.SIDDDHARTHA GOUD FOR
SRI V.NARASIMHA GOUD, SC FOR HMDA**

The Court made the following: JUDGEMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.233 of 2026

Dated: 25.02.2026

Between:

Smt. Lalitha Srikrish
and 5 others.

...Appellants

and

Ramesh Gaikwad
and 9 others.

...Respondents

JUDGMENT:

Learned Senior Counsel Sri Vedula Srinivas, representing learned counsel Ms. Shreya Paropakari, appears for the appellants.

Learned counsel Sri Ch.Janardhan Reddy appears for respondent No.1.

Sri G.Bhaskar, learned Government Pleader for Municipal Administration and Urban Development Department, appears for respondent No.2.

Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, appears for respondents No.3 to 5 and 10.

Sri G.Madhusudhan Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation, appears for respondents No.6 to 8.

Learned counsel Sri V.Siddhartha Goud, representing learned Standing Counsel for Hyderabad Metropolitan Development Authority Sri V.Narasimha Goud, appears for respondent No.9.

2. The appellants, who are respondents No.10 to 15 in W.P.No.24347 of 2025, are aggrieved by the interim order dated 17.02.2026 passed in the said writ petition whereby the learned writ court has directed the parties not to alienate the subject property until the next date of hearing.

3. The appellants had filed their counter affidavit in the writ petition. But, the counter affidavit of Greater Hyderabad Municipal Corporation (GHMC) was awaited. The writ petition was preferred by respondent No.1 herein to direct GHMC to revoke the commercial construction permit dated 24.02.2022 issued in favour of appellant No.6 for construction of one cellar plus one ground floor and three upper floors over an extent of 1107.20 square yards or 925.81 square metres of land in Survey Nos.137, 140 and 150 situated at Sri Krishi Enclave of

Yapral Village and Alwal Mandal, Medchal-Malkajgiri District. Respondent No.1 also sought demolition of the alleged illegal commercial construction raised by appellant No.6 on the land earmarked as amenities in the approved layout. Respondent No.1 also prayed for revocation of the illegal registrations obtained by appellant No.6. The learned writ court earlier passed an order on 21.01.2026 directing the respondents in the writ petition to file the counter affidavits and in the meantime, it was observed that any alienation made by appellant No.6 would be subject to further orders. However, on 17.02.2026, while granting further time for filing counter affidavits, the learned writ court directed that there shall not be any alienation of the subject property till 17.03.2026 with which the appellants are aggrieved.

4. Learned Senior Counsel for the appellants has drawn the attention of this Court to the injunction granted in I.A.No.59 of 2021 in O.S.No.13 of 2021 vide order dated 14.09.2021 by the learned XVI Additional District and Sessions Judge, Ranga Reddy District at Malkajgiri, for the land which also constitutes the subject property. It is submitted that the Civil Miscellaneous Appeal No.519 of 2021 filed by respondent No.1 and others was dismissed on 27.01.2022. These facts were not brought before the learned writ court. The learned writ court,

without any prayer for modification of the earlier interim order, proceeded to direct that the subject property shall not be alienated till the next date. The learned Senior Counsel for the appellants submits that the impugned interim order virtually amounts to injunction when relevant material facts were suppressed by respondent No.1.

5. Learned counsel for respondent No.1 supported the impugned order.

6. Learned Standing Counsel for GHMC submits that counter affidavit would be filed in the writ petition within two weeks from today.

7. Learned Government Pleader for Municipal Administration and Urban Development Department submits that the said Department is not required to file the counter affidavit in the writ petition.

8. Upon hearing learned counsel for the parties and in the facts and circumstances noted above, we are of the opinion that as the matter has been posted to 17.03.2026 by the learned writ court awaiting counter affidavit of the GHMC, getting into the merits of the dispute in the present appeal confined to the challenge to the interim order would not be desirable. The appellants are at liberty to seek a modification of the

interim order before the learned writ court on the next date fixed. The GHMC has undertaken to file the counter affidavit within two weeks, which shall be adhered to. The parties are at liberty to address the learned writ court on the question of modification of the interim order and/or on the final adjudication on the next date. The learned writ court is requested to take up the matter on the prayer of the appellants for modification of the interim order and/or if possible to hear the main writ petition on the next date fixed.

9. In view of the order passed today, the instant writ appeal is disposed of without commenting on the merits of the matter. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-MOHD. ISMAIL
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Dept. of Municipal Administration and Urban Development Department, Secretariat Buildings, Hyderabad
2. The Principal Secretary, Department of Revenue Secretariat Buildings, Hyderabad
3. The Commissioner & Inspector General Registration and Stamps, Registration Bhavan, Nizam Shahi Road, Osmangunj, M.J.Market, Hyderabad, Telangana State - 500001.
4. The District Collector, Medchal-Malkajgiri, Integrated District Office Complexes, Anthaipally Village, Shamirpet Mandal, Telangana State-500078
5. The Commissioner, Greater Hyderabad Municipal Corporation, GHMC, CC Complex, Lower Tank Bund, Adarsh Nagar, Hyderabad-500063.
6. The Zonal Commissioner, Secunderabad Zone, GHMC, Secunderabad.

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7. The Deputy Commissioner, Malkajgiri, Circle-28, GHMC, Malkajgiri, Secunderabad.
8. The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Skrarna Jayanti Complex, Ameerpet, Hyderabad. Telangana State-500082.
9. The Sub-Registrar SRO, Malkajgiri, Vajpayee Nagar, Neredmet, Secunderabad, Telangana State-500056.
10. One CC to SRI SHREYA PAROPKARI, Advocate [OPUC]
11. One CC to SRI CH. JANARDHAN REDDY, Advocate [OPUC]
12. One CC to SRI G. MADHUSUDHAN REDDY, SC FOR GHMC [OPUC]
13. One CC to SRI V. NARASIMHA GOUD, SC FOR HMDA [OPUC]
14. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana at Hyderabad . [OUT]
15. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad . [OUT]
16. Two CD Copies

PMK

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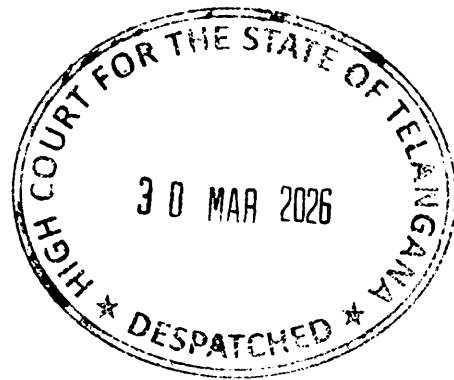
PMG.

HIGH COURT

DATED:25/02/2026

JUDGEMENT

WA.No.233 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(20) pmg.
12/3/26.